

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P No. 833/2016

C. A No.

**CORAM:**

**SH. R. VARADHARAJAN**  
Hon'ble Member (J)

**Ms. Deepa Krishan**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017**

**NAME OF THE COMPANY : M/S.**

STP Ltd.

V/s

Victoria Infrastructure Projects Pvt. Ltd.


**SECTION OF THE COMPANIES ACT: 433(e) 434&439**

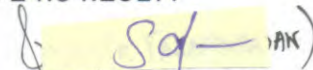
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**ORDER**

Matter transferred from Hon'ble High Court of Delhi. Since compliance of the orders of Hon'ble High Court of Delhi as well as compliance in relation to NCLT Rules is to be ascertained, the petition may be listed before the Ld. Registrar, NCLT. In case of filing of reports by Regional Director & Official Liquidator, the same may be filed before the Ld. Registrar.

Post the matter on or before the Ld. Registrar on 24.04.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER (JUDICIAL)

Vineet  
13.04.2017